SCHEDULE 1
FORM A
PUBLIC ANNOUNCEMENT

(*Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017*)

FOR THE ATTENTION OF THE STAKEHOLDERS OF FINCLUDE CAPITAL PRIVATE LIMITED

1.	Name of Corporate Person	Finclude Capital Private Limited
2.	Date of Incorporation of Corporate Person	01/08/2019
3.	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Mumbai, Maharastra
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U65993MH2019PTC328770
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	Office No. 902, Plot No. 273 Sector- 10, Kharghar, Panvel, Raigarh, Maharashtra 410210
6.	Liquidation Commencement date of Corporate Person	25/08/2022
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Madhusudan Sharma 54, CSC-9, DDA Market, Sector-7, Rohini, Delhi 110085 Email: madhusudan.ip@outlook.com Mobile: 98688 72918 Reg.No.: IBBI/IPA-003/IP-N00046/2017-18/10395 E-mail id for submission of claims: fincludeliquidation@gmail.com
8.	Last Date for Submission of Claims	24th September, 2022

Notice is hereby given that the Finclude Capital Private Limited has commenced voluntary liquidation on 25th August, 2022.

The stakeholders of Finclude Capital Private Limited are hereby called upon to submit a proof of their claims, on or before 24h September, 2022 , to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Forms for claim submission are available on the website of Insolvency and Bankruptcy Board of India – www.ibbi.gov.in/en/home/downloads.

Date: 29th August, 2022
Place: Delhi

Madhusudan Sharma
Liquidator, Finclude Capital Private Limited

Madhusudan Sharma
Insolvency Professional
Reg. No. IBBI/PA-003/
IP-N00046/2017-18/10395

Noida twin towers hog attention one last time

After Supreme Court upheld demolition order last year, buildings taller than Qutub Minar brought down in 9 seconds in a safe operation that grabbed eyeballs

The dust settled in an hour, but it will take 90 days to clear the 12,867 cubic metres of debris PHOTO: PTI

NITIN KUMAR
Noida, 28 August

At 6.30 am on Sunday, every road in Noida led to Sector 93A, where the infamous twin towers, the 32-storey Apex and 29-storey Ceyane, were having their last day in the sun. It was also their last day in the glare of television cameras — at least a hundred of them were present. There were also hundreds of mobile phone cameras around. Everyone was vying to get one last selfie.

Aman Kumar, a 13-year-old from Bhangel near Noida's Sector 102, cycled 5 km to reach the spot at 6 am. "I want to see whether this building will explode like they show in movies," said Kumar, as he watched with awe the droves of reporters coming to the site.

For Kumar, and many others present, the demolition's reason wasn't important; the demolition on Sunday was just a spectacle to be watched and recounted over the coming days and weeks.

"I think they didn't have government approval or maybe it is its height," said Praveen Sharma, who had come with his wife to get a selfie to capture the rare incident.

As the clock chimed 7 am, S Rajesh, superintendent of police, Noida Central, was inspecting the surrounding areas and commanding his officers to close all the roads leading to the site. "We have CCTV cameras to track traffic movement and soon nobody will be able to enter," said Rajesh.

Over 500 police personnel, 100 from the reserve forces, and four quick-response teams had cordoned off the area. At 11 am, the National Disaster Response Force took its position. Soon, all the roads leading to the site were blocked.

At 2.32 pm, in the blink of an eye, the site was engulfed by clouds of dust resembling the gigantic mushrooms arising out of a nuclear explosion.

There was a ₹100-cr insurance cover for any collateral damage

It took eight years — the Allahabad High Court ordered the demolition in 2014 — more than 3,700 kilos of explosives, and a mere nine seconds to reduce the two towers, taller than the Qutub Minar, to rubble. The buildings were nearly 100 metres high, while the Qutub Minar stands at a height of 73 metres.

The Sector 93A resembled a scene from a Hollywood disaster movie. But the demolition became a symbol of all that could go wrong when one ignores construction regulations with impunity. It also became a beacon of hope and justice.

Though the authorities moved the residents and pets away, the resident birds were severely affected by the sound and dust.

The dust settled in an hour, but it will take 90 days to clear the 12,867 cubic metres of debris. Residents of the neighbouring ATS society said it would take months for things to return to normal.

Sajid Khan, 48, a resident of ATS, said everyone was happy that justice had prevailed. "Cleaning our house will take at least a week, but the environment will take months," he said, and added, "we will check if there are any cracks in our apartment."

Mayur Mehta, project manager of the demolition firm, Edifice, told *Business Standard* there was a ₹100 crore insurance cover for any collateral damage. "We have 100 per cent cover up to ₹100 crore," he said.

Authorities said the overall structure of the nearby buildings was intact, but further inspections were on.

Meanwhile, twin tower builder Supertech Ltd said in a statement it respected the apex court's decisions. "We have completed and given delivery of more than 70,000 units to homebuyers and are committed to give delivery to remaining homebuyers as per the scheduled time frame," it said. In August last year, the Supreme Court had upheld the order passed by the Allahabad High Court and ordered demolition of the twin towers, which had more than 900 flats.

Meena Sharma, a 60-year-old resident of the area who left for her friend's house, said she would not come back in a hurry. "I am an asthma patient. After watching the dust clouds, I think I will wait for a few weeks to go back."

The memory of the two towers imploding and collapsing is likely to linger on for much longer than that.

CLASH OF THE TITANS

The Indian men's cricket team takes on Pakistan at the Asia Cup 2022 in Dubai on Sunday. At the innings break, Pakistan were bundled out for 147 after India won the toss and chose to field. The two arch rivals were locking horns for the first time after the T20 World Cup clash in September last year. Sunday's encounter followed a customary hype with massive advertiser interest, and also marked Virat Kohli's 100th T20 international.
PHOTO: REUTERS

Nod to fresh list to promote domestic defence PSUs

PRESS TRUST OF INDIA
New Delhi, 28 August

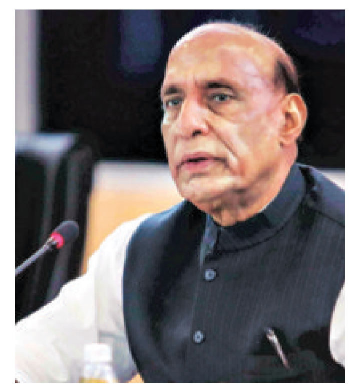
Defence Minister Rajnath Singh has approved a fresh list of 780 components and subsystems, which will only be procured from the domestic industry after a ban on their import kicks in under a staggered time frame of around six years.

It is the third such "positive indigenisation" list comprising line replacement units, sub-systems and components used for various military platforms, equipment and weapons, and the aim is to minimise imports by the defence public sector undertakings (DPSUs).

The defence ministry has set specific timelines for import ban of the items, spanning a period from December 2023 to December 2028.

"Singh has approved the third positive indigenisation list of 780 strategically important Line Replacement Units (LRUs)/Sub-systems/Components with a timeline beyond which they will only be procured from the domestic industry," it said in a statement on Sunday.

This list is in continuation to the two similar positive lists that were brought out in December 2021 and March 2022.



Defence Minister Rajnath Singh

"Indigenisation of these items will be taken up through different routes under 'Make' category," the ministry said.

The "Make" category aims to achieve self-reliance by involving greater participation of the Indian industry in defence manufacturing.

"Projects involving design and development of equipment, systems, major platforms or upgrades thereof by the industry can be taken up under this category," the ministry said.

It said the indigenous development of these items will bolster the economy and reduce the import dependence of DPSUs.

"In addition, it will help to harness the design capabilities of the domestic defence industry and position India as a design leader in these technologies," the ministry said.

It said the DPSUs will soon float Expressions of Interest (EoIs) and Request for Proposals (RFPs).

In the last few years, the government has taken a series of measures to promote domestic defence production. India, facing tough challenges from neighbours on its northern and western frontiers, is one of the largest importers of arms globally.

According to estimates, the Indian armed forces are projected to spend around $130 billion in capital procurement over the next five years.

The government now wants to reduce dependence on imported military platforms and has decided to support domestic defence manufacturing.

The defence ministry has set a goal of a turnover of $25 billion (₹1.75 lakh crore) in defence manufacturing in the next five years, which includes an export target of $5 billion worth of military hardware.

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(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF FINCLUDE CAPITAL PRIVATE LIMITED

1.	Name of Corporate Person	**FINCLUDE CAPITAL PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Person	01/08/2019
3.	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Mumbai, Maharastra
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U65993MH2019PTC328770
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	Office No. 902, Plot No. 273 Sector- 10, Kharghar, Panvel, Raigarh, Maharashtra - 410210
6.	Liquidation Commencement date of Corporate Person	25/08/2022
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Madhusudan Sharma 54, CSC-9, DDA Market, Sector-7, Rohini, Delhi 110085 Email:madhusudan.ip@outlook.com Mobile: 98688 72918 Reg.No.: IBBI/IPA-003/IP-N00046/2017-18/10395 E-mail id for submission of claims: fincludeliquidation@gmail.com
8.	Last Date for Submission of Claims	24th September, 2022

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Submission of false or misleading proofs of claim shall attract penalties.
Forms for claim submission are available on the website of Insolvency and Bankruptcy Board of India - www.ibbi.gov.in/en/home/downloads.

Sd/-
Date:29th August, 2022 **Madhusudan Sharma**
Place: Delhi **Liquidator, Finclude Capital Private Limited**

KisaN® The Mark of Excellence

KISAN MOULDINGS LIMITED
(CIN: L17120MH1989PLC054305)
Regd. Office: Tex Centre, K wing, 3rd Floor, 26-A, Chandivali Road, Off. Saki Vihar Road, Andheri (East), Mumbai - 400 072.
Tel: 022 - 4200 9100 / 9200; Fax: 022-2847 8508
E-mail: cs.kisan@kisangroup.com; Web-site: www.kisangroup.com

33RD ANNUAL GENERAL MEETING OF KISAN MOULDINGS LIMITED

Members are requested to note that the 33rd Annual General Meeting (33rd AGM) of Kisan Mouldings Limited ("the Company") will be held on Friday, September 30, 2022 at 3:30 p.m. IST through Video Conferencing/ Other Audio Visual Means ("VC/ OAVM") facility to transact the business to be set out in the Notice of the 33rd AGM, in compliance with the applicable provisions of the Companies Act, 2013 ("Act"), General Circular No. 2/2022, file no. Policy-17/57/2021-CL-MCA dated May 05, 2022 issued by the Ministry of Corporate Affairs ("MCA Circulars"), Circular No. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 issued by the Securities and Exchange Board of India ("SEBI Circular") and in compliance with SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").
Electronic copies of the Notice of 33rd AGM, procedure and instructions for e-voting and the Annual Report 2021-22 will be sent to those Members whose email address are available with the RTA, the Company or the Depository Participant(s) as on August 26, 2022.
Members who have not registered their e-mail address are requested to register the same in respect of shares held in electronic form with the Depository through their Depository Participant(s) and in respect of shares held in physical form by email to Company/ Registrar and Share Transfer Agent ('RTA") of the Company at cs.kisan@kisangroup.com/ rnt.helpdesk@linkintime.co.in.
The Notice of the 33rd AGM and the Annual Report 2021-22 will be made available on the website of the Company at www.kisangroup.com and on the websites of BSE Limited at www.bseindia.com.
Pursuant to Section 91 of the Act and Regulation 42 of the SEBI Listing Regulations, the Register of Members and Share Transfer Books of the Company will remain closed from Saturday, September 24, 2022 to Friday, September 30, 2022 (both days inclusive) for the purpose of AGM.
The Company will provide the facility to its Members whose names appear in the Register of Members / list of Beneficial Owners as on September 23, 2022 (Friday) ("Cut-off date") to exercise their right to vote by electronic means both through remote e-voting or e-voting at the AGM. The instructions on the process of e-voting, including the manner in which the Members holding shares in physical form or who have not registered their e-mail addresses can cast their vote through e-voting, will be provided as part of the Notice of the 33rd AGM.

For KISAN MOULDINGS LIMITED
Sd/-
VIJAY JOSHI
Date: 27th August, 2022 **COMPANY SECRETARY**
Place: Mumbai **(ICSI MEMBERSHIP NO. A7298)**

कब्जा सूचना (स्थावर मिळकतीकरिता) नियम ८-(१)

ज्याअर्थी, निम्नस्वाक्षरीकार यांनी **आयआयएफएल होम फायनान्स लिमिटेड** (आयआयएफएल एचएफएल) (पूर्वी इंडिया इन्फोलाईन हाऊसिंग फायनान्स लि. म्हणून ज्ञात) चे प्राधिकृत अधिकारी म्हणून सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेट्स ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ अन्वये ...

कर्जदार/सह-कर्जदाराचे नाव	तारण मत्तेचे वर्णन (स्थावर मिळकत)	एकूण देय थकबाकी (रु.)	मागणी सूचनेची तारीख	कब्जाची तारीख
श्री. प्रकाश वसंत वायाळ, सौ. कल्पना प्रकाश वायाळ (प्रोस्पेक्ट क्रमांक ७२१६४९ आणि ७२२७४१)	... डोंबिवली (पूर्व), ठाणे ...	...	२०-जून-२०२२	२४-ऑगस्ट-२०२२
श्री. बाबासाहेब के म्हस्के, सौ. बाळूबाई बाबासाहेब म्हस्के (प्रोस्पेक्ट क्रमांक ८११९७८)	... रायगड, महाराष्ट्र	...	०८-जून-२०२२	२६-ऑगस्ट-२०२२
श्री. जयश्री किशोरराव पुजूरवार, श्री. सूरजकुमार शिवाजी कोकुलवार (प्रोस्पेक्ट क्रमांक ७०७१७२)	... पुणे, महाराष्ट्र, भारत.	...	१४-जुलै-२०२२	२४-ऑगस्ट-२०२२

दिकाण : दिल्ली, दिनांक : २९-०८-२०२२ सही/- प्राधिकृत अधिकारी, आयआयएफएल होम फायनान्स लि. करिता

जाहीर सूचना

ICICI Bank

नोंदणीकृत कार्यालय : लँडमार्क, रेस कोर्स सर्कल, वडोदरा ३९० ००७. निगम कार्यालय : आयसीआयसीआय बँक टॉवर्स, बांद्रा-कुर्ला कॉम्प्लेक्स, मुंबई ४०० ०५१.

सोने ई-लिलाव नि निमंत्रण सूचना

[illegible]

दिनांक : २९.०८.२०२२ सही/- प्राधिकृत अधिकारी, आयसीआयसीआय बँक लिमिटेड करिता

स्थावर मिळकतींच्या विक्रीकरिता ई-लिलावाकरिता जाहीर सूचना

[illegible]

ठिकाण : पालघर, दिनांक : २९-ऑगस्ट-२०२२ सही/- प्राधिकृत अधिकारी, आयआयएफएल होम फायनान्स लिमिटेड

सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, 2002 (द ॲक्ट) च्या कलम 13(2) अन्वये सूचना

अनु. क्र.	कर्जदारांचे नांव (अ)	गहाण मालमत्तेचा तपशिल (ब)	एनपीए दिनांक (क)	थकित रक्कम (रू.) (ड)
1	कर्ज खाता क्र. HHLPNV00394827 1.खरात सुनील पांडुरंग 2. ज्योती एस खरात	फ्लॅट नं.-608, सहा मजला, इमारत नं.7, मॅपल सिटी, चिंतामणी चौक, बदलापूर हायवे, बदलापूर गाव, बदलापूर पश्चिम, ठाणे - 421503, महाराष्ट्र	27.07.2022	रू.14,14,596.09 /- (रूपये चौदा लाख चौदा हजार पाचशे शहाण्णव आणि नऊ पैसे फक्त) 27.07.2022 या तारखेस
2	कर्ज खाता क्र. HHLPNV00324448 1.फरीदा खातून माणिक शेख 2.सकीना माणिक मंडोल	फ्लॅट नं.201, दुसरा मजला, इमारत ए3, एक्सबिया वारई, गाव वरई तरफे वारेडी, तालुका कर्जत, मुंबई - 410201, महाराष्ट्र	04.08.2022	रू.12,24,681.26 /- (रूपये बारा लाख चोवीस हजार सहाशे एक्याऐंशी आणि सव्वीस पैसे फक्त) 04.08.2022 या तारखेस
3	कर्ज खाता क्र. HHLVRA00468636 1. नरेशकुमार एल बरड उर्फ नरेशकुमार लीलाधार्इ बरड 2. बबिता नरेशकुमार देसाई उर्फ बबिता हरिभाई देसाई	फ्लॅट नं.203, 20वा मजला, बी विंग, व्हिलाग्न्स कल्पतरू रेडिएन्स, सिद्धार्थ नगर, गोरेगाव पश्चिम, मुंबई -400104,महाराष्ट्र	05.08.2022	रू.1,75,81,060.14 /- (रूपये एक करोड पंचाहत्तर लाख एक्याऐंशी हजार साठ आणि चौदा पैसे फक्त) 05.08.2022 या तारखेस
4	कर्ज खाता क्र. HHLVRA00468637 1. केतन बाबुभाई रांधिया 2. चेतना केतन रांधिया	फ्लॅट नं.223, 22वा मजला, बी विंग, व्हिलाग्न्स कल्पतरू रेडिएन्स, सिद्धार्थ नगर, गोरेगाव पश्चिम, मुंबई -400104,महाराष्ट्र	05.08.2022	रू.1,78,07,515.23 /- (रूपये एक करोड अठ्याहत्तर लाख सात हजार पाचशे पंधरा आणि तेवीस पैसे फक्त) 05.08.2022 या तारखेस
5	कर्ज खाता क्र. HHLVSH00425728 1.गुमानराम बी.देवासी 2.संजू देवी	फ्लॅट नं.-406, चौथा मजला, एफ विंग, लक्ष्मी कॅस्टेलो, गाव बोपले, नेरळ पश्चिम, रायगड -410201, महाराष्ट्र	27.07.2022	रू.12,98,008.53 /- (रूपये बारा लाख अठ्याण्णव हजार आठ आणि त्रेपन्न पैसे फक्त) 27.07.2022 या तारखेस
6	कर्ज खाता क्र. HDHLTH-N00486890(डीएचएफएल च्या पूर्वी कर्ज कोड क्र.00001967) 1. दीपक कमलाकर पाटील 2. मनिषा दिपक पाटील उर्फ मनिषा कमलाकर पाटील	फ्लॅट नं.605, 6वा मजला, सी विंग, समर्थ कॉम्प्लेक्स सी, खारी, अमृत अंगण II, फेज पारसिक खारेगाव, कळवा ठाणे - 400605, महाराष्ट्र	03.08.2022	रू.1,75,81,060.14 /- (रूपये एक करोड पंचाहत्तर लाख एक्याऐंशी हजार साठ आणि चौदा पैसे फक्त) 05.08.2022 या तारखेस
7	कर्ज खाता क्र. HDHLSHO00489804 (डीएचएफएल च्या पूर्वी कर्ज कोड क्र.00003442) 1. संजीव कुमार शरणप्पा अलगी 2.ज्योती संजीव कुमार अलगी	फ्लॅट नं.203, दुसरा मजला, रवी आर्केड, एफ.पी.नं.5ए कोणार्क नगर, मनोरमा हॉस्पिटल जवळ, जुळे सोलापूर, 413004	04.08.2022	रू.21,99,251.80 /- (रूपये एकवीस लाख नव्याण्णव हजार दोनशे एक्यावन्न आणि ऐंशी पैसे फक्त) 04.08.2022 या तारखेस

वर उल्लेख केलेल्या कर्जदारांनी कर्ज खात्याची आर्थिक शिस्त पाळली नाही आणि कंपनीने सर्वसामान्य व्यवहारात भारलेल्या हिशोब पुस्तकांनुसार प्रत्येक कर्जदाराकडे स्तंभ "ड" मध्ये दर्शविल्याप्रमाणे थकित रक्कम आहे.

[illegible]

स्थळ: ठाणे/मुंबई/सोलापूर सही/- कृते इंडियाबुल्स हाऊसिंग फायनान्स लिमिटेड प्राधिकृत अधिकारी

जाहीर सूचना

रहिवासी, पर्यावरणसंबंधी ग्रूप्स आणि इतर सर्व संबंधित व्यक्तींना कळविण्यात येते की, महाराष्ट्र सरकारच्या पर्यावरण विभागाने **मे. एल जे तन्ना रियल्टी एलएलपी** यांना **प्लॉट बेअरिंग S. No. H. No. जुने १५०/३/२ आणि नवीन 4/3C/2 गाव- सोनारपाडा डोंबिवली (पू) ता. कल्याण, जिल्हा ठाणे, राज्य - महाराष्ट्र, येथे प्रस्तावित निवासी प्रकल्प, मे. एल जे तन्ना रियल्टी एलएलपी.** यांचा प्रकल्प याकरिता येथील रहिवासी आणि वाणिज्य गृहसंकुल बांधकामास पत्र क्रमांक **EC22B038MH177667** आणि फाइल क्र. **SIA/MH/MIS/272711/2022** दिनांक २५ ऑगस्ट २०२२ द्वारे परवानगी दिली आहे व २९.०८.२०२२ रोजी प्रकाशित झाली आहे.

सदर पत्र पर्यावरण विभाग महाराष्ट्र यांच्या **(www.environmentclearance.nic.in)** संकेत स्थळावर पाहता येतील.

सेंट्रल बँक ऑफ इंडिया
सेन्ट्रल बैंक ऑफ़ इंडिया
Central Bank of India

बोरिबंदर शाखा,
किताब महाल, १८८, डी.एन. रोड फोर्ट,
मुंबई-४०० ००१, **दूर. क्र.:-** ०२२०७३८२२

कब्जा सूचना (स्थावर मिळकतीकरीता)

ज्याअर्थी, निम्नस्वाक्षरीकार **सेंट्रल बँक ऑफ इंडिया, एमएमओ चे** प्राधिकृत अधिकारी या नात्याने सिक्युरिटायझेशन ॲन्ड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेटस् ॲन्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ (५४ सन २००२) आणि कलम १३ (१२) सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ९ अन्वये प्राप्त अधिकारांचा वापर करून दिनांक **२४/०५/२०२२** रोजीस मागणी सूचना जारी करून कर्जदार **श्री. सुनिल उद्धव भाडवे आणि श्री. उद्धव काशिनाथ भाडवे** यांस सूचनेतील एकूण नमूद रक्कम **रु. २५,२८,३४८/- (रुपये पंचवीस लाख अठ्ठावीस हजार तीनशे अठ्ठेचाळीस मात्र)** या रकमेची परतफेड सदर सूचना प्रसिद्धीच्या तारखेपासून ६० दिवसांत करण्यात सांगितले होते.

रकमेची परतफेड करण्यास कर्जदार असमर्थ ठरल्याने, कर्जदार आणि सर्वसामान्य जनतेस याद्वारे सूचना देण्यात येते की, निम्नस्वाक्षरीकारांनी खाली वर्णन करण्यात आलेल्या मिळकतीचा कब्जा त्यांना/तिला प्रदान करण्यात आलेल्या अधिकारांचा वापर करून सदर ॲक्टच्या कलम १३(४) सहवाचता सदर नियमावलीच्या नियम ९ अन्वये या **२५ ऑगस्ट, २०२२** रोजी घेतला आहे.

विशेषत: कर्जदार आणि सर्वसामान्य जनतेस याद्वारे इशारा देण्यात येतो की, सदर मिळकतीशी कोणताही व्यवहार करू नये आणि सदर मिळकतीशी करण्यात आलेला कोणताही व्यवहार हा सेंट्रल बँक ऑफ इंडिया, बोरिबंदर शाखा यांस रक्कम **रु. २५,४६,२२४/-** आणि त्यावरील व्याज आणि इतर प्रभारच्या भाराअधीन राहील.

स्थावर मिळकतीचे वर्णन

फ्लॅट क्र. ३०३ ड्युट, थारवानी अरियाना, बारवी डॅम रोड, अंबरनाथ पश्चिम, पिन-४२१५०३.

दिनांक : २५/०८/२०२२ **सही/-**
स्थळ : मुंबई **प्राधिकृत अधिकारी**

परिशिष्ट १
फॉर्म ए
जाहीर उद्घोषणा
(इन्सॉल्व्हन्सी ॲन्ड बँक्रप्टसी बोर्ड ऑफ इंडिया
(स्वेच्छा परिसमापन प्रक्रिया) रेग्युलेशन, २०१७ चा रेग्युलेशन १४)
फिनक्लुड कॅपिटल प्रायव्हेट लिमिटेडच्या
स्टेकहोल्डर्सच्या माहितीसाठी

१.	कॉर्पोरेट व्यक्तीचे नाव	**फिनक्लुड कॅपिटल प्रायव्हेट लिमिटेड**
२.	कॉर्पोरेट व्यक्तीचा स्थापनेची तारीख	०१/०८/२०१९
३.	कॉर्पोरेट व्यक्ती ज्या अंतर्गत स्थापित/ नोंदणीकृत आहे ते प्राधिकरण	कंपनी निबंधक, मुंबई, महाराष्ट्र
४.	कॉर्पोरेट व्यक्तींचे कॉर्पोरेट आयडेन्टिटी क्रमांक/ लिमिटेड लायाबिलिटी आयडेन्टिटी क्रमांक	युद्द५९९३एमएच२०१९पीटीसी३२८७७०
५.	कॉर्पोरेट व्यक्तीच्या नोंदणीकृत कार्यालय आणि मुख्य कार्यालय (जर असल्यास) त्याचा पत्ता	कार्यालय क्र. ९०२, प्लॉट क्र. २७३, सेक्टर-१०, खारघर, पनवेल, रायगड, महाराष्ट्र-४१०२१०.
६.	कॉर्पोरेट व्यक्तीचे परिसमापन सुरु होण्याची तारीख	२५/०८/२०२२
७.	परिसमापकाचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदणीकरण क्रमांक	मधुसुधन शर्मा ५४, सीएससी-९, डीडीए मार्केट, सेक्टर-७, रोहिणी, दिल्ली-११००८५. ईमेल: madhusudan.ip@outlook.com दुरध्वनी क्र.: ९८६८८ ७२९१८ नोंद. क्र.:-आयबीबीआय/आयपीए-००३/आयपी-एन०००४६/२०१७-१८/१०३९५. दाव्यांच्या जमा करीता ईमेल आयडी: finclude liquidation@gmail.com
८.	दावे सादर करण्याची अंतिम तारीख	२४ सप्टेंबर, २०२२

याद्वारे सूचना देण्यात येते की, **फिनक्लुड कॅपिटल प्रायव्हेट लिमिटेड** यांनी २५ ऑगस्ट, २०२२ रोजी स्वेच्छा समापनाला सुरुवात झाली आहे.

[illegible]

दिनांक : २९ ऑगस्ट, २०२२ सही/- मधुसुधन शर्मा
ठिकाण: दिल्ली परिसमापक, फिनक्लुड कॅपिटल प्रायव्हेट लिमिटेड

HINDUSTAN ORGANIC CHEMICALS LIMITED

[CIN : L99999MH1960GOI011895]

Registered Office : 401, 402, 403, 4th Floor, V-Times Square, Plot No. 3, Sector 15, CBD Belapur, Navi Mumbai, Thane-MH 400614 India

INFORMATION REGARDING THE 61ST ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/ OTHER AUDIO VISUAL MEANS (OAVM)

1. Notice is hereby given that 61st Annual General Meeting ("AGM") of the company is scheduled to be held on **Thursday, the 29th September, 2022 at 02:00 pm (IST)** through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") to transact the businesses that will be set forth in the Notice of the 61st AGM, in compliance with applicable provisions of Companies Act, 2013 read with various circulars issued by the Ministry of Corporate Affairs (MCA) and by the Securities Exchange Board of India (SEBI) (hereinafter collectively referred to as the "MCA/SEBI circulars") in view of the ongoing outbreak of the Covid-19 pandemic.
2. In compliance with the relevant MCA/SEBI circulars, the electronic copies of the notice of the 61st AGM and the 61st Annual Report for the FY 2021-22 will be sent to all the members whose email addresses are registered with the Company/Depository Participant(s). The e-copy of the 61st Annual Report of the Company for the FY 2021-22 along with the Notice of the AGM, Financial Statements and other Statutory Reports thereon will also be available on the website of the Company at www.hoclindia.com, website of the Stock exchange, i.e. BSE Limited, at www.bseindia.com and on the website of the CDSL at www.evoting.com.
3. Members will be able to attend the AGM only through VC/OAVM. The requisite details of the same will be provided by the Company in the AGM notice. Members participating through VC/ OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.
4. The Register of Members and Share Transfer Books of the company will remain closed from Friday, the 23rd September, 2022 to Thursday, the 29th September, 2022 (both days inclusive).
5. Since the present AGM is being held through VC/OAVM in compliance with applicable provisions of Companies Act, 2013 read with various MCA/SEBI Circulars, the facility to appoint proxies by the members shall not be available.

Manner of registering/updating email addresses

6. Members holding shares in dematerialized mode/physical mode, who have not registered their email addresses are requested to register their email addresses with their respective Depository Participants and members holding shares in physical mode are requested are requested to update their email addresses with the Company's RTA Bigshare Services Private Limited at investor@bigshareonline.com to receive the copy of AGM notice, the Annual Report 2021-22 and other communications from the company in electronic mode.

Manner of casting votes through e-voting

7. The Company will provide the facility to the members for exercising their right to vote by electronic means through remote e-voting and, the facility for e-voting will also be made available during the AGM to those members who could not cast their vote(s) through remote e-voting and are otherwise eligible to vote. The manner of remote e-voting and e-voting during the AGM for members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses with the company or RTA will be provided in the Notice of AGM.
8. Members are requested to follow the instructions given in the notes to the Notice of AGM which will also be available on the website of the company www.hoclindia.com and on the website of CDSL i.e. www.evotingindia.com for casting the votes and attending the AGM.

Important Information

9. Pursuant to SEBI Circular SEBI/HO/MIRSD/MIRSD_RTAMB/P/CIR/2021/655 dated 3rd November, 2021 and SEBI/HO/MIRSD/MIRSD_RTAMB/P/CIR/2021/687 dated 14th December, 2021 had mandated the submission of PAN, KYC and nomination details by members holding shares in physical form by 31st March, 2023. For submitting the information, Members may access relevant forms at https://www.hoclindia.com/disclosures. Detailed information in this regard will be provided in the AGM Notice.

For **Hindustan Organic Chemicals Limited**
Sd/-
Subramonian H
Company Secretary
[ACS 28380]

Place : CBC Belapur, Navi Mumbai
Date : 29.08.2022

जाहीर सूचना

सूचना घ्यावी की, विक्रेते श्री. अब्दुल रझाक युसुफ सोपारीवाला हे सर्व भारांपासून मुक्त याखालील लिखित परिशिष्टात अधिक तपशिलवारपणे नमूद मिळकत विकण्यास आणि माझे अशिल १) हाफिझा हमद तेली, २) हमद जुसब तेली व ३) मोहम्मद हमद तेली हे खरेदी करण्यास इच्छुक आहेत.

विक्रेत्यांनी सदर मिळकतीवर आयडीएफसी बँकेकडून गृह कर्ज प्राप्त केले.

आयडीएफसी बँक वगळता कोणतीही व्यक्ती, संस्था ज्यांना सदर मिळकतीच्या संदर्भात कोणताही दावा किंवा हक्क जसे की, वारसा, शेअर, विक्री, गहाण, भाडेपट्टा, धारणाधिकार, परवाना, भेट, कब्जा किंवा भार किंवा अन्यकाही जर असल्यास तसे निम्नस्वाक्षरीकारांना पुष्ठचर्थ दस्तावेजीय पुराव्यांसह या सूचनेच्या प्रकाशनाच्या तारखेपासून १४ दिवसांत कळवावे, कसूर केल्यास कोणत्याही व्यक्तींच्या दावे किंवा दाव्यांच्या संदर्भाशिवाय व्यवहार पूर्ण केले जातील आणि जर असल्यास ते त्यागीत मानले जातील आणि माझे अशिल त्यासाठी बंधनकारक नसतील.

मिळकतीचा परिशिष्ट

मांडवी विभागाचा सीएस क्र.२०४१, २०४२, २०४३, २०४४ धारक जमिनीच्या भाग व विभागावर उभारीत आणि मुंबई शहरचा नोंदणीकृत जिल्हा आणि उप जिल्ह्यातील डॉ. महेश्वरी रोड, डोंगरी, मुंबई ४०० ००९ येथे स्थित ए विंगमधील स्टॅक पार्किंग म्हणून क्र.५३ व ५४ धारक २ कार पार्किंग्स सह गॅर्नेट हाईट्स अशा ज्ञात इमारतीवरील २२व्या मजल्यावरील टेरेस सह २०वा व २१वा मजल्यावरील फ्लॅट क्र.ए-२००१(ड्युप्लेक्स फ्लॅट).

ठिकाण: मुंबई
दिनांक: २९ ऑगस्ट, २०२२
एस एस रेडेकर
वकील उच्च न्ययालय
१, ओमकर सीएचएस,
हुकमील लेन, एन एम जोशी मार्ग,
मुंबई-११
९८२१२३४६४६

PUBLIC NOTICE

My clients Mr. Muzammil Ibrahim Borkar & Mrs. Asifa Muzammil Borkar are desirous of purchasing Flat No. 501, 5th Floor, Dilip Apartment, in the Mazgaon, Dilip Co-op. Hsg. Soc. Ltd., 2nd Gunpowder Road, Mazgaon, Mumbai: 400 010, the area admeasuring 583.59 Sq. Ft carpet, within the limits of the "E" Ward Office of the Municipal Corporation of Greater Mumbai bearing Cadastral Survey No. 5/124 of Mazgaon Division and now desirous of obtaining housing loan from bank by mortgage, if any person, society, trust, company, organization or authority has any objection by way of any right, title, interest, claim, benefit, demand or charge in the said flat by way of inheritance, succession, sale, transfer, tenancy, lease or sub-lease, assignment, family settlement, decree or order of any court of law, contract/agreement or otherwise whatsoever are hereby requested to make known or approach the undersigned, with supporting documents within 15 days from publication of this notice between 7 p.m. to 10 p.m. failing which no claim will be entertained thereafter and will be asked to approach court of law only, which please note strictly.

ADV. NISAR A. GHATTE
2/18 Surmawala Bldg, Office No. 2 Gd. Fl, Imamwada Rd & Jail Rd (W) Behind Children Home, Mumbai: 9
(Ph-23700050, M-9821810998)

PUBLIC NOTICE

Our Clients intends purchasing Flat No. A/1405 and B/1405, both on 14th Floor, Brighton Towers, 2nd Cross Road, Lokhandwala Complex, Andheri West, Mumbai - 400 053, situate on Plot No. 356 of S. No. 41/P. Vill. Oshiwara, Tal. Andheri, Dist. M.S.D, from Shri Rajaram S. Malpani and Indradevi R. Malpani (Flat A/1405) AND Mr. Shaleen Biharilal Malpani (Flat B/1405) resp. who are holding Share Certificate No. 165 for 10 shares Dist. Nos. 1641-1650 and No. 166 for 10 shares Dist. Nos. 1651-1660, resp. issued by Brighton Tower CHS Ltd. (Regn. No. BOM/K-West/3169 of 1987-88)

Any one having any claim or objection etc. against the said Flat and/or Shares or any part thereof shall send their Claim/s in writing, to under-signed along with documentary proof or evidence in support of such claim thereof within 14 days of publication of this Public Notice, failing which claims of such person(s), if any, will be deemed to have been waived and/or abandoned.

Sd/-
Nandkumar P. Merani
Advocate, High Court, Mumbai.
401, T/39, Sunshine, Shastrinagar, Andheri (West), Mumbai - 400 053.
Ph. 9820026531 / 8850113009

जाहीर सूचना

सूचना घ्यावी की, आमचे अशील **१) अगामी स्पेसेस प्रायव्हेट लिमिटेड,** कंपनीज ॲक्ट, २०१३ च्या तरतुदीअन्वये स्थापित आणि नोंदणीकृत कंपनी आणि ज्यांचे नोंदणीकृत कार्यालय येथे ३८/१९९७ वक्रतुंड सीएचएस लि., गांधी नगर, बांद्रा (पूर्व), मुंबई ४०००५१ **(विकासक)** यांचे मिळकत १ (खालील **परिशिष्टात** अधिक तपशिलवार वर्णन) ...

[illegible]

उपरोक्त संदर्भित परिशिष्ट

अनु क्र.	मिळकतीचे वर्णन	विकासक/मालकाचे नाव
१	**मिळकत १** ...	अगामी स्पेसेस प्रायव्हेट लिमिटेड
२	**मिळकत २** ...	श्री. राहुल जनार्दन संखे
३	**मिळकत ३** ...	श्री. जनार्दन शांताराम संखे

दिनांक: २९ ऑगस्ट, २०२२ रोजी
ठिकाण: मुंबई
श्री. अविक्षित मोरल, पार्टनर, इंडस लॉ
१५०२बी, १५वा मजला, टॉवर-२सी, "वन वर्ल्ड सेंटर", सेनापती बापट मार्ग, लोअर परेल, मुंबई-४०० ०१३, भारत
ईमेल आयडी: project.objections@induslaw.com

PUBLIC NOTICE

NOTICE is hereby given that my clients are in the process of purchasing Unit No. C – 18, admeasuring 815 sq.ft carpet area on the first floor of the Royal Industrial Estate Co-operative Society Limited, 5B, Naigaon Cross Road, Wadala – 400 031in the Registration District and Sub-District of Mumbai City and Mumbai Suburban (Hereinafter collectively referred to as "Premises").

Any person/s claiming any interest in the aforesaid, Unit No. C – 18, admeasuring 815 sq.ft carpet area on the first floor of the Royal Industrial Estate Co-operative Society Limited, 5B, Naigaon Cross Road, Wadala – 400 031 in the Registration District and Sub-District of Mumbai City and Mumbai Suburban or any part thereof by way of tenancy, sale, gift, lease, inheritance exchange, Mortgage, Charge, Lien, trust, possession, easement, attachment or otherwise howsoever is hereby require to make the same known with substantiating documents to the undersigned at ANOOP MEHTA, ADVOCATE, PLOT NO. 179, SHAKTI NIWAS, GROUND FLOOR, SIR. BHALCHANDRA ROAD, HINDU COLONY, DADAR EAST, MUMBAI-400014 in writing within 15 days from the date hereof, failing which the claim, if any, shall be considered as waived.

Date: 27.08.2022

Anoop Mehta
Advocate

जाहीर नोटीस

[illegible]

मिळकतीचे परिशिष्ट

[illegible]

सही/-
प्रसन्ना तरे
वकील उच्च न्यायालय, मुंबई

जाहीर सूचना

सूचना घ्यावी की, आमच्या अशीलांनी ... (१. समीर जयंत नागवेकर, २. सचिन जयंत नागवेकर, ३. सौ. उमा उदय मयेकर, ४. श्रीम. श्रीकांत नागवेकर, ...)

[illegible]

मिळकत तपशील

वीर सावरकर रोड, प्रभादेवी, मुंबई-४०० ०२५ येथे स्थित ...

सही/- २९.०८.२०२२
हितेश सोलंकी
मनोज ॲण्ड अशोक असोसिएट्स
वकील आणि सॉलिसिटर्स